

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

NOTIFICATION

No: 1783

Dated: 10/10/2018

This is to notify that Ms. Sarita Kumari D/O Mani Ram R/O Trintha, Tehsil & Distt. Reasi, who having been appointed as Member of District Forum Reasi in the Department of Food Civil Supplies and Consumer Protection Affairs, J&K Government vide Notification dated 11.01.2017 and having surrendered her Provisional Licence as an Advocate vide her application dated 26.04.2018. Therefore, her Provisional Enrolment No.JK-200/2016 dated 06.04.2016, issued vide J&K High Court Notification No.21 dated 07.04.2016 shall be treated as cancelled.

By Order.

(Mohammad Yasin Beigh)
Joint Registrar (Adm.)

No: 40460-68/2P Dated: 10/10/2018

Copy to the: -

- 1-2). Registrar Judicial, High Court Wing Jammu/Srinagar.
3. Principal District & Sessions Judge Reasi.
4. Secretary, Bar Council of India, New Delhi
5. President Bar Association Reasi.
6. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
7. Incharge NIC High Court of Jammu & Kashmir, Srinagar for uploading the same notification on official High Court website.
8. Ms. Sarita Kumari D/O Mani Ram R/O Trintha, Tehsil & Distt. Reasi for information.

Joint Registrar (Adm.)